



2026:AHC-LKO:15409-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1880 of 2026

Rishi Raj Pal And 12 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Urban Development
(Local Bodies) Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bajhul Quamar Siddiqui, Mohd. Arshad Khan
Counsel for Respondent(s)	: C.S.C., Ram Kumar Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Bajhul Quamar Siddiqui, learned counsel for the petitioners and learned Additional Chief Standing Counsel for the State.

2. After arguing the matter at some length, learned counsel for the petitioners submitted that he shall approach the State Government under Section 48 of the U.P. Municipalities Act, 1916 against the Chairman, Nagar Palika Parishad Bilgram, District- Hardoi, therefore, he may be permitted to withdraw this writ petition with liberty aforesaid.

3. Accordingly, the writ petition is dismissed as withdrawn with liberty aforesaid but only in so far as it may be permissible in law and if there is a cause for approaching the State Government under Section 48 of the U.P. Municipalities Act, 1916

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 25, 2026

R.K.P.